

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.660/2016**

**Date of Decision: 21.01.2019.**

***CORAM: R. VIJAYKUMAR, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

1. Navneet M. Dongarwar,  
 Age 43 years, working as Data  
 Processing Assistant, RO, Bandra.  
 R/at 04/, New Rachna Park, Manorama  
 Nagar, Dhokali Naka, Kolshet Road,  
 Thane (W) – 400 607.
2. MamidiEshwaraiah Shiva Shankar  
 Age 43 years, Working as Data Processing  
 Assistant, Kandiwali. R/at Flat No.C-204,  
 Plot No.222, Bhavishya Nidhi Enclave,  
 Charkop Market, Kandivali (W),  
 Mumbai 67.
3. M. Sathishkumar  
 Age 45 years, Working as Data Processing  
 Assistant, Nasik. R/at Quarter No.C-8,  
 Income Tax Quarter, Near Citu Bhavan,  
 Khutwad Nagar, Nasik 422 008.
4. K.D. Malleshwara Rao  
 Age 42 years, Working as Data Processing  
 Assistant, Aurangabad.  
 R/at H.No.64, S.T. Colony, N-2, CIDCO,  
 Aurangabad 431 003.

... *Applicants*

*(By Advocate Shri Vicky Nagrani)*

**VERSUS**

1. The Union of India,  
 Through the Secretary,  
 Ministry of Labour, Bhavishya Nidhi  
 Bhavan, 14, Bhikaji Cama Place,  
 New Delhi 110 006.
2. The Central Board of Trustees  
 Through its Ex-officio Secretary/

Plot No.2, Town Centre Commercial  
Area, CIDCO, New Aurangabad,  
Aurangabad 431 029. ... **Respondents**  
(By Advocate **Shri R.R. Shetty**)

ORDER (Oral)  
Per : R.N. Singh, Member (J)

Heard the learned counsel for the  
Applicants.

2. **MA No. 746/2016** for Joint Petition is  
**allowed** for the reasons stated there in the  
MA.

3. At the outset, the learned counsel for  
the applicants submits that the OA can be  
disposed of in view of the fact that during  
the pendency of the OA, the respondents  
through the Department of Expenditure have  
issued a Circular/OM No.8-23/2017-E.IIIA  
dated 28.09.2018 and the learned counsel for  
the applicants is of considered view that  
the claim of the applicants can be  
considered by the respondents keeping in  
view the provisions of the aforesaid OM. In  
this background, the learned counsel for the  
applicants submits that the applicants shall  
be at liberty to make a representation to  
the respondents for redressal of their  
grievances keeping in view the provisions of

the aforesaid OM.

4. In the aforesaid facts and circumstances, the OA is disposed of with liberty to the applicants to ventilate their grievances before the respondents by preferring an appropriate representation within four weeks from the date of receipt of a copy of this order. It is further made clear that in case such representation is received by the respondents within the stipulated time, the competent authority of the respondents is directed to consider and dispose of the same by passing a reasoned and speaking order, within twelve weeks of receipt of such representation. We further make it clear that this disposal does not contain our opinion on the merits of the claim of the applicant.

5. In the aforesaid terms, the OA is disposed of without any order as to costs.

(R.N. Singh)  
Member (J)

(R.Vijaykumar)  
Member (A)

dm.  
JW  
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